DIRECTORATE OF HEALTH SERVICES 4th Floor, Satpuda Bhawan, Bhopal Madhya Pradesh

No. /2059/2021/ 542

Bhopal, District 18/04/2021

1. All Divisional Commissioners M.P.

2. All District Collectors M.P.

Subject: Regarding implementation of orders issued to Private Nursing Homes/Clinical Establishments/ Laboratories pertaining to ceiling/fixation of treatment and testing charges.

References: 1. Order No./81/2020/®, Bhopal Dated 17/09/2020.

- 2. Order No/IDSP/2021/454, Bhopal Dated 05/04/2021.
- 3. Order No./Regulation /2021/694, Bhopal Dated 05/04/2021.
- 4. Order No./1016/1218/17/Medi-2, Bhopal Dated 07/04/2021.
- 5. Order No/ACS/Health/COVID-19/2021/346, Bhopal 21/02/2021.

A large number of persons affected by COVID-19 are in need of testing and treatment and various nursing home and clinical establishments registered under The Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambandhi Sthapnaye (Registrikaran Tatha Anugyapan) Adhiniyam, 1973 are treating such patients.

To prohibit overcharging of the registered nursing homes and clinical establishments, the State in exercise of the powers conferred as per the enabling provisions of the The Disaster Management Act, 2005, the Madhya Pradesh Public Health Act, 1949, the Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambandhi Sthapnaye (Registrikaran Tatha Anugyapan) Adhiniyam, 1973, the Madhya Pradesh Atyavashyak Seva Sandharan Tatha Vichchinnata Nivaran Adhiniyam, 1979, the Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambandhi Sthapnaye (Registrikaran Tatha Vichchinnata Nivaran Adhiniyam, 1979, the Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambandhi Sthapnaye (Registrikaran Tatha 2000) Rules, 1997 and the Madhya Pradesh Epidemic Diseases, COVID-19 Regulations, 2020 has issued following orders:-

- All nursing homes and clinical establishments have been directed that treatment charges of COVID 19 patients availing treatments at their facilities, shall be as per the rate list (Schedule II and III of the Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambandhi Sthapnaye (Registrikaran Tatha Anugyapan) Rules, 1997) communicated to the Chief Medical and Health Officer of the respective district in or on before 29th of February 2020. Under no circumstances the nursing home or clinical establishment's charges exceed by 40% of the rates communicated in or before 29th of February, 2020 including all expenses such as PPE Kits etc.
- 2. Charges for RT-PCR tests for COVID -19 has been fixed at Rs 700/- (sample collection at the sample collection laboratory) and additional Rs 200/- in case sample is collected from home of the patient/suspect.
- 3. The testing charges for COVID-19 or pneumonia suspects/patients at all private hospital/nursing homes/diagnostic centers shall be limited to a maximum of Rs 3,000/- for Chest CT/HRCT scan.
- 4. The testing charges for COVID-19 or pneumonia suspects/patients testing at all private hospital/nursing homes/diagnostic centers shall be limited to a maximum as detailed below:-

S.No.	Test	Maximum Rate (INR)
- 1	ABG	600/-
2	D-Dimer	500/-
3	Procalcitonin	1000/-
4	CRP	200/-
5	Serum Ferritin	180/-
6	IL 6	1000/-

5. Ayushman Bharat Niramayam empanelled healthcare providers under the General Medicine (M2) specialty and having bed capacity of 50 or more are directed that COVID 19 suspected and confirmed patients falling under Ayushman Bharat Niramayam beneficiary category shall not be denied COVID -19 treatment at healthcare provider's facility at prescribed rates. A minimum of 20% beds are to be reserved at all times for COVID-19 patients. The denial/diverting of COVID 19 patients shall be treated as a violation inter alia Memorandum of Understanding, the Disaster Management Act, 2005, the Madhya Pradesh Public Health Act, 1949, the Madhya Pradesh Upcharyagriha Tatha

Rujopchar Sambandhi Sthapnaye (Registrikaran Tatha Anugyapan) Adhiniyam, 1973, the Madhya Pradesh Atyavashyak Seva Sandharan Tatha Vichchinnata Nivaran Adhiniyam, 1979, the Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambandhi Sthapnaye (Registrikaran Tatha Anugyapan) Rules, 1997 and the Madhya Pradesh Epidemic Diseases, COVID-19.

You are requested to ensure strict compliance of the above mentioned orders by Nursing homes, Clinical Establishments and Laboratories in districts within your jurisdiction. Additionally, in case of discontinuation of treatment/testing facilities by Nursing homes, Clinical Establishments and Laboratories immediate cognizance to be ensured under relevant Act and Rules.

Approved by Additional Chief Secretary, Health & Family Welfare

Commissioner Health Services Dept. of Public Health and Family Welfare Madhya Pradesh Bhopal, Dated 18/0 9 /2021

Cc.No. 11051/2021/543

- 1. Additional Chief Secretary, Department of Public Health and Family Welfare, GoMP, Bhopal (M.P).
- 2. Joint Secretary, Ministry of Health and Family Welfare, Government of India.
- 3. Commissioner, Medical Education (M.P).
- 4. Director, Health Services (M.P.)
- 5. Mission Director, NHM, Bhopal (M.P).
- 6. All Regional Director, Health Services (M.P.)
- 7. All Chief Medical and Health Officers (M.P).
- 8. President, Indian Medical Association (M.P.)
- 9. President, Nursing Home Association (M.P.)
- 10. Additional Director, IDSP (M.P.)

Commissioner Health Services Dept. of Public Health and Family Welfare Madhya Pradesh